From the Front Page

India needs 4-5 more large banks of SBI's size: FM

"Be nimble, agile, adaptive, it is a must for attaining $2-trillion export (both goods and services) target for 2030," she told bankers.

As for funding infrastructure projects, the minister said the proposed development financial institution is coming up soon.

Banking activities need to be scaled up substantially to ensure all business centres in the country are covered with physical or digital banking presence.

In the post-pandemic world, banks need to change the way they undertake their businesses. Since digitisation has changed the way of doing businesses, banks will have to innovate and keep pace with evolving technology, she said.

The minister asked the IBA to conduct a digitised mapping of bank branches in each district of the country. This would help identify the areas that need greater banking presence.

Sitharaman said: "Not necessary to have physical banking presence everywhere. The country's optic fibre network has covered two-third of about 7.5 lakh panchayats. This could be used to deliver banking services in unconnected areas as well."

"If we look at post-Covid scenario, India's banking contour will have to be very unique to India, where there has been an extremely successful adoption of digitization. While banks in many countries could not reach out to their clients during the pandemic, the level of digitization of Indian banks helped us to transfer money to small, medium and big account holders through DBT and digital mechanisms," she said. The minister appreciated the efforts of the public-sector banks in implementing the amalgamation exercise even during the pandemic period and completing it without causing any inconvenience to customers.

High-stakes EU & UK FTAs make wish lists longer

The EU imposes up to 9.6% duty on Indian textiles and garments, while least developed countries like Bangladesh, and Pakistan get duty-free access.

The Apparel Export Promotion Council and the Confederation of Indian Textile Industry, too, want such products to be part of early negotiations. Similarly, other export organisations seek easier access in dozens of products, relevant to the sectors they represent.

However, some others, mainly in the dairy and farm sector, don't want the government to commit tariff cuts in these products. Since its pull-out of the Beijing-dominated RCEP trade negotiations in November 2019, India has been seeking to expedite talks with key economies. But it has made it clear that any trade agreement will have to be "fair" and "balanced". While negotiations with the UK could be wrapped up relatively early, those with the EU will be a long-drawn process, given the complexities associated with the 27-member bloc, commerce ministry officials said.

Nevertheless, New Delhi will try to hammer out an early-harvest agreement with London, based on issues where a consensus can be easily forged. This would be followed up with a more comprehensive FTA.

Similarly, as FE has reported, the resumption of negotiations with the EU after a gap of over eight years could see both the parties focussing on "low-hanging fruit" first, before switching on to contentious matters that had hampered talks earlier.

Government officials are also studying the EU's negotiations with China for an investment agreement and its FTA with Vietnam for meaningful talks. After 16 rounds of talks between 2007 and 2013, formal talks for the FTA were stuck over stark differences, as the EU insisted that India scrap or slash import duties on sensitive products such as automobiles, alcoholic beverages and cheese, among others. India's demand included greater access to the EU market for its skilled professionals, which the bloc was reluctant to accede to.

Since 2013, though, the situation has changed dramatically with Brexit, and the attractiveness of the EU as a large market has somewhat eroded. Nevertheless, it still remains an important trade destination.

India's exports to the EU, excluding the UK, dropped 8% in the wake of the pandemic to $41.4 billion in FY21, representing 14.2% of the country's total outbound shipment of goods. Similarly, its exports to the UK declined 7% to $8.2 billion last fiscal.

India's major exports to the EU in FY21 were textiles and garments ($5.6 billion), organic chemicals ($4.2 billion), iron & steel and related products ($3.9 billion), mineral fuels, etc ($2.9 billion) and pharmaceuticals ($1.9 billion). Its exports to the UK included textiles and garments ($1.6 billion), gems and jewellery ($744 million), electrical machinery ($565 million), pharmaceuticals ($618 million) and auto ($244 million).

Experts, too, have suggested that in their negotiations, both the sides need to work on less controversial issues first. Subsequently, innovative solutions need to be firmed up to break the log jam in more contentious matters. For instance, Arpita Mukherjee -- professor at Icrier who specialises in trade and investment—has proposed a threshold price for alcohol for tariff liberalisation, as was done by Japan for Australian wines under the RCEP.

New pricing model for 5G spectrum likely

This has emanated from the fact that the Trai plans to meet all telecom operators, as well as equipment providers, to get the industry's perspective before it starts a formal consultation process.

Bharti Airtel chairman Sunil Mittal recently spoke about the need to explore alternate models of spectrum pricing. "Spectrum should be priced appropriately for India. If you go back to the 2010 auction of 3G and BWA, that was the starting point of the problem. Pricing went 5-6-7 times from the reserve price that became the bane of this industry as there were 6-7 players for three slots. Now whatever reserve price you put, spectrum will mostly go at that price as there are not many competitors," Mittal said.

The department of telecommunications has already sent a reference to the regulator seeking a fresh reserve price for 5G spectrum in the 3300-3600 MHz band, along with that for the premium 4G band 700 MHz (which supports 5G services). In addition, the DoT has added around 70 MHz of spectrum in the mid-band like 24.25 GHz to 28.5 GHz, which also supports 5G services.

Trai has also been asked to suggest the fresh base price for the unsold spectrum in the previous auctions, held earlier this year, in bands like 800 MHz, 900 MHz, 1800 MHz, 2100 MHz and 2300 MHz. Though Trai had, in 2018, submitted the reserve price for 5G spectrum in the 3300-3600 MHz, the auction for this band was not held in March. The DoT feels that by the time the next auctions take place, four years would have elapsed so a revision in prices is required.

As for the 700 MHz band, there were no takers in the last two auctions due to the high base price. This time neither the regulator nor the government wants to be embarrassed by the spectrum remaining unsold.

"The pricing needs to be relooked for 5G as the earlier price recommendations were made in in 2018 and the auction will happen in 2022. Already there have been many developments in the last few years regarding 5G," an official in the ministry said. The government has also included more bands for 5G, for which price recommendations are required, the person added.

In 2018, Trai had recommended a reserve price of ₹492 crore per MHz for the 3300-3600 MHz band. The price meant that for a pan-India minimum block of 20 MHz, operators would need to shell out ₹9,840 crore, which was seen as steep. As telcos need about 100 MHz to offer pan-India 5G services, this price means they would need to cough up ₹49,200 crore.

Similarly, for 700 MHz band, although Trai had reduced the reserve price by 43% in the auctions which took place earlier this year than what it had recommended for 2016 auctions, still at ₹6,568 crore per MHz, for a pan-India 5 MHz block, operators would have had to shell out ₹32,840 crore. Therefore all of it remained unsold.

China steps up oversight of Evergrande projects

The custodian accounts aim to ensure homebuyers' payments are used to complete Evergrande's housing projects, and not diverted elsewhere, such as to creditors, Caixin said.

In some southern cities, such as Zhuhai and Shenzhen, the offices of the housing regulator, the Ministry of Housing and Urban-Rural Development, were also involved in overseeing and reviewing fund use by Evergrande's projects, it said.

Evergrande and the housing ministry did not immediately respond to requests for comment.

In recent months, the cash-strapped developer, which epitomises the borrow-to-build business model, has stopped repaying some investors and suppliers and halted building work at many projects across China. The housing regulator has also set a Sept. 24 deadline for regional offices to report on the funding gaps facing Evergrande's unfinished projects, Caixin said, but it was not immediately clear if this had been met.

By the end of June, Evergrande still had 1,236 projects for sale, it said in a semi-annual report, including those completed and under construction.

Last week, the Wall Street Journal newspaper said Chinese authorities had asked local governments to prepare for a possible collapse of Evergrande, urging them to prevent unrest and mitigate ripple effects on the rest of the economy.

POST-OFFER PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF

RICHFIELD FINANCIAL SERVICES LIMITED

(CIN: L65999WB1992PLC055224)
Registered Office: 33, Brabourne Road, 5th Floor, Kolkata - 700001, West Bengal, India.
Contact Details: 033-22425812 / 033-30230347 / 033-22426208;
Website: www.rfsl.co.in; E-mail: rfsl.nbfc@gmail.com

Open Offer for acquisition of up to 9,75,026 (Nine Lakhs Seventy-Five Thousand And Twenty-Six) fully paid-up equity shares of face value of ₹10.00/- (Indian Rupees Ten Only) each (hereinafter referred to as 'Equity Shares') of Richfield Financial Services Limited (hereinafter referred to as 'RFSL' or the 'Target Company'), representing 26.00% of the total paid–up Equity Share capital and voting share capital of the Target Company (hereinafter referred to as 'Open Offer'), at a price of ₹ 23.10/- (Indian Rupees Twenty-Three and Ten Paise only) per Equity Share, (including interest at the rate of 10% (Ten Percent) per annum per Equity Share for the delay beyond the scheduled date of payment), payable in cash (hereinafter referred to as 'Offer Price'), of by the Acquirers in accordance with Regulation 3 (1) and Regulation 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto, (hereinafter referred to as 'SEBI (SAST) Regulations').

This Post-Offer Public Announcement ('**Post-Offer PA**') is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer, on behalf of the Acquirers, in connection with the Open Offer made by the Acquirers to the Equity Shareholders, pursuant to and in compliance with Regulation 18 (12) and other applicable provisions under the SEBI (SAST) Regulations. This Post-Offer PA should be read in continuation of, and in conjunction with the Public Announcement dated Wednesday, June 16, 2021 ('**PA**'), the Detailed Public Statement, dated Friday, June 18, 2021, which was published on, Saturday, June 19, 2021 in the newspapers, namely being, Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition), Arthik Lipi (Bengali) (Kolkata Edition) Mumbai Lakshadweep (Marathi daily) (Mumbai Edition) ('**DPS**'), the Draft Letter of Offer dated Wednesday, June 23, 2021, ('**DLoF**'), the Letter of Offer dated Thursday, August 19, 2021, along with form of Acceptance cum Acknowledgement ('**LoF**'), and Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement which was published on Wednesday, September 01, 2021 in the same newspapers as the DPS. This Post-Offer PA is being published in the same newspapers in which the DPS was published.

1. **Name of the Target Company:** Richfield Financial Services Limited;
2. **Name of the Acquirers and PACs:** Vadasseril Chacko Georgekutty ('**Acquirer 1**'), Midhun Ittoop ('**Acquirer 2**'), Varghese Mathew ('**Acquirer 3**'), There are no persons acting in concert with the Acquirers for this Open Offer;
3. **Name of Manager to the Offer:** CapitalSquare Advisors Private Limited;
4. **Name of Registrar to the Offer:** Purva Sharegistry (India) Private Limited;
5. **Open Offer details:**
   a. Date of Opening of the Offer — Thursday, 02 September, 2021;
   b. Date of Closing of the Offer — Thursday, 16 September, 2021;
6. **Date of Payment of Consideration:** Thursday, 23 September, 2021;
7. **Details of the Acquisition**

Sr. No	Particulars	Proposed in the Offer Document		Actuals	
7.1	Offer Price	₹23.10/- (Indian Rupees Twenty-Three and Ten Paise only)		₹23.10/- (Indian Rupees Twenty-Three and Ten Paise only)	
7.2	Aggregate number of Equity shares tendered	9,75,026*		5,42,579	
7.3	Aggregate number of Equity shares accepted	9,75,026*		5,42,579	
7.4	Size of the Open Offer (No. of Equity Shares multiplied by Offer Price per Equity Share)	₹ 2,25,23,100.60/-*		₹ 1,25,33,574.90/-	
7.5	Shareholding of the Acquirers before Agreements / Public Announcement (No. & %)	Nil		Nil	
7.6	**Equity Shares Acquired by way of Share Purchase Agreement**				
a)	Number of Equity Shares	12,39,439		12,39,439	
b)	% of Fully Diluted Equity Share capital	33.05%		33.05%	
7.7	**Equity Shares Acquired by way of Open Offer**				
a)	Number of Equity Shares	9,75,026*		5,42,579	
b)	% of Fully Diluted Equity Share capital	26.00%*		14.47%	
7.8	**Equity Shares acquired after Detailed Public Statement**				
a)	Number of Equity Shares acquired	Nil		Nil	
b)	Price of the Equity Shares acquired				
c)	% of Equity Shares acquired				
7.9	**Post-Offer shareholding of the Acquirers**				
a)	Number of Equity Shares	22,14,465*		17,82,018	
b)	% of Fully Diluted Equity Share capital	59.05%*		47.52%	
	Pre-Offer and Post-Offer shareholding of the Public Shareholders				
	Particulars	**Pre-Offer**	**Post-Offer***	**Pre-Offer**	**Post-Offer**
7.10	Number of Equity Shares	25,10,661	15,35,635	25,10,661	19,68,082
	% of Fully Diluted Equity Share capital	66.95%	40.95%	66.95%	52.48%

*Assuming full acceptance in the Open Offer.

8. The Acquirers accept full responsibility for the information contained in this Post-Offer PA and also for the obligations under SEBI (SAST) Regulations;
9. The Share Purchase Agreement transaction is yet to be completed and is under process;
10. A copy of this Post-Offer PA will be available on the Securities and Exchange Board of India's website at www.sebi.gov.in, the BSE Limited's website at www.bseindia.com and the registered office of the Target Company.

ISSUED BY MANAGER TO THE OFFER

CAPITALSQUARE
Teaming together to create value

CapitalSquare Advisors Private Limited
208, 2nd Floor, AARPEE Centre, MIDC Road No. 11, CTS 70, Andheri (E), Mumbai – 400 093, Maharashtra, India **Tel:** +91-22-6684 9999/ 98742 83532
Fax: +91-22-6684 9998 **Website:** www.capitalsquare.in
Email Id: tanmoy.banerjee@capitalsquare.in, mb@capitalsquare.in
Contact Person: Mr. Tanmoy Banerjee **SEBI Registration No:** INM000012219

Sunjeet Comm.

For and on behalf of the Acquirers
Sd/-
Vadasseril Chacko Georgekutty

Date: Saturday, September 25, 2021
Place: Mumbai

promax®

(This is only an advertisement for information purposes and not a prospectus announcement)

PROMAX POWER LIMITED

Our Company was originally incorporated as "Promax Power Private Limited" on August 21, 2017 vide certificate of incorporation bearing Corporate Identity No. U74999CH2017PTC041692 under the provisions of sub-section (2) of section 7 of the Companies Act, 2013 (18 of 2013) issued by the Central Registration Centre, Registrar of Companies. Subsequently, the company was converted into Public Limited Company vide a fresh certificate of incorporation issued by Registrar of Companies-Chandigarh, consequent upon conversion from Private Limited to Public Company dated April 20, 2021 in the name of "Promax Power Limited". The Corporate Identification Number of our Company changed to U74999CH2017PLC041692. For further details, please refer to section titled "Our History and Certain Corporate Matters" beginning on page no 82 of this Draft Prospectus.

Registered office: House No: 1575, Ground Floor, Sector – 38B, Chandigarh – 160038, Union Territory, India. **Corporate office:** Plot No. F-303, Phase 8-B Industrial Area, SAS Nagar, Mohali – 160055, Punjab, India.
Contact Person: Mrs. Puneet Kaur, Company Secretary & Compliance Officer; **Tel No:** 0712-4003904 **E-Mail ID:** cs@promax.co.in; **Website:** www.promax.co.in; **CIN:** U74999CH2017PLC041692

OUR PROMOTERS: (I) Mr. VISHAL BHARDWAJ, AND (II) Mrs. SHWETA BHARDWAJ

INITIAL PUBLIC OFFER OF 16,00,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH ("EQUITY SHARES") OF PROMAX POWER LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹10/- PER EQUITY SHARE AT PAR (THE "ISSUE PRICE"), AGGREGATING TO ₹160.00 LAKHS ("THE ISSUE"), OF WHICH 80,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH FOR CASH AT A PRICE OF ₹10/- PER EQUITY SHARE, AGGREGATING TO ₹8.00 LAKHS WILL BE RESERVED FOR SUBSCRIPTIONS BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 15,20,000 EQUITY SHARES OF FACE VALUE OF ₹10/-EACH FOR CASH AT A PRICE OF ₹10/- PER EQUITY SHARE, AGGREGATING TO ₹152.00 LAKHS IS HERE IN AFTER REFERRED TO AS "THE NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 26.67% AND 25.33% RESPECTIVELY OF THE POST ISSUE PAIDUP EQUITY SHARE CAPITAL OF THE COMPANY.

All the investors applying in a public issue shall use only Application Supported by Blocked Amount (ASBA) facility for making payment providing details about the bank account which will be blocked by the Self Certified Syndicate Banks (**"SCSBs"**) as per the SEBI circular CIR/CFD/POLICYCELL/11/2015 dated November 10, 2015, 2015. As an alternate payment mechanism, Unified Payments Interface (UPI) has been introduced (vide SEBI Circular Ref: SEBI/HO/CFD/DIL2/CIR/P/2018/138 dated November 1, 2018) and SEBI Circular No. SEBI/HO/CFD/DCR2/CIR/P/2019/133 dated November 08, 2019 as a payment mechanism in a phased manner with ASBA for applications in public issues by retail individual investors. For further details, please refer to section titled "Issue Procedure" beginning on page 159 of the Prospectus. In case of delay, if any in refund, our Company shall pay interest on the application money at the rate of 15 % per annum for the period of delay.

THIS OFFER IS BEING MADE IN TERMS OF CHAPTER IX OF THE SEBI (ISSUE OF CAPITAL AND DISCLOSURE REQUIRMENT) REGULATIONS, 2018 (THE "SEBI ICDR REGULATIONS") READ WITH RULE 19(2)(b)(i) OF SCRR AS AMENDED. THIS ISSUE IS A FIXED PRICE ISSUE AND ALLOCATION IN THE NET OFFER TO THE PUBLIC WILL BE MADE IN TERMS OF REGULATION 253(2) OF THE SEBI (ICDR) REGULATIONS, 2018. *(For further details please see "The Issue" beginning on page no.* 30 of the Prospectus.) A copy is delivered for filing to the Registrar of Companies as required under sub-section 4 of Section 26 of the Companies Act, 2013.

For further details please refer the section titled 'Issue Procedure' beginning on page 159 of the Prospectus

FIXED PRICE ISSUE AT ₹ 10/- PER EQUITY SHARE

**THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10 EACH AND THE ISSUE PRICE IS AT PAR OF THE FACE VALUE OF THE EQUITY SHARES.
THE APPLICATION MUST BE FOR A MINIMUM OF 10,000 EQUITY SHARES AND IN MULTIPLES OF 10,000 EQUITY SHARES THEREAFTER.
FOR FURTHER DETAILS PLEASE REFER TO "SECTION XI - ISSUE INFORMATION" BEGINNING ON PAGE 152 OF THE PROSPECTUS.**

ISSUE PROGRAMME
ISSUE OPENS ON : 30-SEP-2021
ISSUE CLOSES ON: 04-OCT-2021

ASBA*

Simple, Safe, Smart way of Application!!!
Mandatory in public issue. No cheque will be accepted
UPI **now available in ASBA for retail individual investors.**

*ASBA is a better way of applying to issues by simply blocking the fund in the bank account.
For further details check section on ASBA below."
"ASBA has to be availed by all the Investors. UPI may be availed by Retail Individual Investors.
For details on the ASBA and UPI process, please refer to the details given in ASBA form and General Information Documents and also please refer to the section "Issue Procedure" beginning on page 159 of the Prospectus.

CONTENTS OF THE MEMORANDUM OF THE COMPANY AS REGARDS TO ITS OBJECTS: For information on the main objects of the Company, please see *"Our History And Certain Other Corporate Matters"* on page 82 of the Prospectus and Clause III of the Memorandum of Association of the Company. The Memorandum of Association of the Company is a material document for inspection in relation to the Offer. For further details, please see "Material Contracts and Documents for Inspection" on page 194 of the Prospectus.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: The authorised share capital, issued, subscribed and paid up share capital of the Company as on the date of the Prospectus is as follows: The Authorised Share Capital of the Company is ₹ 600 lakhs divided into 60,00,000 Equity Shares of ₹10/- each. The Issued, Subscribed and Paid-up share capital of the Company before the Issue is ₹ 440.00 Lakhs divided into 44,00,000 Equity Shares of ₹10/- each. Proposed Post issue capital : ₹ 600.00 Lakhs divided into 60,00,000 Equity Shares of ₹10 each. For details of the Capital Structure, see the section "Capital Structure" on the page 41 of the Prospectus.

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: Given below are the names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed for by them at the time of signing of the Memorandum of Association: Equity shares of face value of ₹10/- each were allotted to Vishal Bhardwaj 9,000 equity shares and Shweta Bhardwaj 1,000 equity shares

LIABILITY OF MEMBERS: Liability of members of Company is Limited.

RISK IN RELATION TO THE FIRST ISSUE: This being the first issue of the issuer, there has been no formal market for the securities of the issuer. The face value of the equity shares is ₹10/- each and the issue price is at par of face value of the equity share. The issue price should not be taken to be indicative of the market price of the equity shares after the equity shares are listed on the SME Platform of BSE Limited. No assurance can be given regarding an active or sustained trading in the equity shares of our company or regarding the price at which the equity shares will be traded after listing.

GENERAL RISKS: Investment in equity and equity related securities involve a degree of risk and vestors should not invest any funds in this offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this offering. For taking an investment decision, investors must rely on their own examination of the issuer and the offer including the risks involved. The securities have not been recommended or approved by the Securities and Exchange Board of India (SEBI) nor does SEBI guarantee the accuracy or adequacy of this document. Specific attention of investors is invited to the statement of 'Risk factors' beginning on page no.17 of the Prospectus.

BASIS FOR ISSUE PRICE: Please refer "Basis for Issue Price" beginning on page 55 of the Prospectus.

ISSUER'S ABSOLUTE RESPONSIBILITY: The issuer, having made all reasonable inquiries, accepts responsibility for and confirms that this offer document contains all information with regard to the issuer and the issue which is material in the context of the issue, that the information contained in the offer document is true and correct in all material aspects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which make this document as a whole or any of such information or the expression of any such opinions or intentions misleading in any material respect.

LISTING: The Equity Shares of our company issued through this Prospectus are proposed to be listed on the SME Platform of BSE Limited. In terms of the Chapter IX of the SEBI ICDR Regulations, as amended from time to time, our company has received "in-principal" approval letter dated September 25, 2021 from BSE for using its name in this offer document for listing of our shares on the SME Platform of BSE Limited. For the purposes of the issue, the Designated Stock Exchange will be BSE Limited ("BSE").

DISCLAIMER CLAUSE OF SEBI: Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulation 2018, A copy of the Prospectus has been filed with SEBI after filing of the Offer document with Registrar of Companies in term of Regulation 246 of the SEBI (ICDR) Regulations, 2018 and Sec 26(4) of Companies Act 2013. However, SEBI shall not issue any observation on the Offer document. Hence there is no such specific disclaimer clause of SEBI. However investors may refer to the entire **"Disclaimer Clause of SEBI"** beginning on page 143 of the Prospectus.

DISCLAIMER CLAUSE OF THE EXHANGE (BSE LIMITED): It is to be distinctly understood that the permission given by BSE Limited ("BSE") should not in any way be deemed or construed that the contents of the Prospectus or the price at which the equity shares are offered has been cleared, solicited or approved by BSE, nor does it certify the correctness, accuracy or completeness of any of the contents of the Prospectus. The investors are advised to refer to page no. 147 of the Prospectus for the full text of the Disclaimer Clause pertaining to BSE.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
FINSHORE **FINSHORE MANAGEMENT SERVICES LIMITED** Anandlok", Block-A, 2nd Floor, Room No. 207, 227 A.J.C Bose Road, Kolkata-700020, West Bengal Telephone: 033 – 22895101 **Email:** ramakrishna@finshoregroup.com **Website:** www.finshoregroup.com **Investor Grievance Email:** info@finshoregroup.com Contact Person: Mr. S. Ramakrishna Iyengar SEBI Registration No: INM000012185 CIN No: U74900WB2011PLC169377	**CAMEO CORPORATE SERVICES LIMITED** "Subramanian Building", #1, Club House Road, Chennai - 600 002, India **Tel:** +91-44-40020700, 28460390 **Email/ Investor Grievance E-mail :** investor@cameoindia.com **Website:** www.cameoindia.com **Contact Person:** Mr. R.D. Ramasamy, Director **SEBI Registration No: INR000003753** **CIN No:** U67120TN1998PLC041613	**Mrs. Puneet Kaur,** **Company Secretary & Compliance Officer** **Promax Power Limited** Plot No. F-303, Phase 8-B Industrial Area, SAS Nagar, Mohali – 160055, Punjab, India **Contact No:** 0172-4003904 **Email ID:** cs@promax.co.in **Website:** www.promax.co.in Investors may contact our Company Secretary and Compliance Officer and / or the Registrar to the Issue and / or the Lead Manager, in case of any pre-issue or post-issue related problems, such as nonreceipt of letters of allotment, credit of allotted Equity Shares in the respective beneficiary account or refund orders, etc.

Availability of Prospectus : Investors should note that investment in Equity Shares involves a high degree of risk and investors are advised to refer to the Prospectus and the Risk Factor contained therein, before applying in the Issue. Full copy of the Prospectus will be available at the website of SEBI at www.sebi.gov.in; the website of the Stock Exchange at www.bseindia.com, the website of Lead Manager at www.finshoregroup.com and website of Issuer Company at www.promax.co.in

Availability of Application form : Application forms can be obtained from the Corporate Office of **PROMAX POWER LIMITED** and the Lead Manager to the Issue - **Finshore Management Services Limited**. Application Forms will be available at the selected location of registered brokers, Banker to the Issue, RTA and Depository Participants. Application Forms can be obtained from the website of Stock Exchange and the Designated Branches of SCSBs, the list of which is available on the website of BSE & SEBI.

Applications Supported by Blocked Amount (ASBA): Investors have to compulsorily apply through the ASBA process. ASBA has to be availed by all the investors. The investors are required to fill the application from and submit the same to the relevant SCSB's at the specific locations or registered brokers at the broker centres or RTA or DP's. The SCSB's will block the amount in the account as per the authority contained in application form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund. The ASBA application forms can also be downloaded from the website of BSE. ASBA application forms can be obtained from the Designated Branches of SCSB's, the list of banks that are available on website of SEBI at www.sebi.gov.in and website of Stock Exchange at www.bseindia.com. For more details on ASBA process, please refer to the details given in application forms and Prospectus and also please refer to the Section "Issue Procedure" beginning on page159 of the Prospectus.

UNIFIED PAYMENTS INTERFACE (UPI): Investors are advised to carefully refer SEBI circular SEBI/HO/CFD/DIL2/CIR/P/2018/138 dated November 1, 2018 and SEBI Circular No. SEBI/HO/CFD/DIL2/P/CIR/2021/570 dated June 2, 2021 for details relating to use of Unified Payments Interface (UPI) as a payment mechanism with Application Supported by Block Amount (ASBA) for applications in public issues by retail individual investors.

BANKER TO THE ISSUE\SPONSOR BANK: ICICI Bank Limited
Investors should read the Prospectus carefully, including the Risk Factors beginning on page 17 of the Prospectus before making any investment decision.

For **PROMAX POWER LIMITED**
On behalf of the Board of Directors
Sd/-
Managing Director

Place : Chandigarh
Date : 27/09/2021

PROMAX POWER LIMITED is proposing, subject to market conditions and other considerations, a public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Chandigarh. The Prospectus is available on the website of the SEBI at www.sebi.gov.in, the website of the Lead Manager at www.finshoregroup.com, website of the BSE at www.bseindia.com and website of Issuer Company at www.promax.co.in Investor Should note that investment in Equity Shares involves a high degree of risk. For details, investors should refer to and rely on the Prospectus, including the section titled "Risk Factors" as appearing in the Prospectus. The Equity Shares have not been and will not be registered under the US Securities Act ("the Securities Act") or any state securities laws in United States and will not be issued or sold within the United States or to, or for the account or benefit of U.S. persons" (as defined in Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933.